

The latest stocks held by the power stations of the TNEB are shown as below:

Ennore - 9 days' stock - as on 5-3-83

Basin Bridge - 39 days' stock - as on 5-3-83

Tuticorin - 5 days' stock - as on 5-3-83

The Neyveli Lignite Corporation have informed that TNEB is in arrears on date to the extent of Rs. 46.03 crores for supply of power.

Security Deposit by Government Allottees

2584. SHRI RAMPRASAD AHIRWAR: Will the Minister of ENERGY be pleased to state:

(a) whether a Government servant before getting an Electric meter installed in Government quarter allotted to him for electricity connection, is to deposit an amount as security deposit with D.E.S.U., if the Government quarter allotted to him is in a locality under the Corporation;

(b) whether another Government servant allotted a Government quarter in N.D.M.C. area is only to submit a security bond from his office for getting the electricity meter installed;

(c) if so, the reasons for this disparity;

(d) whether Government propose to remove this disparity in the near future so that Government servants, if allotted a Government quarter in a Corporation locality also should not be compelled to submit cash security amount for getting a meter installed; if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) Yes, Sir. The security is against electricity consumption charges.

(b) Yes, Sir.

(c) to (e). Prior to 1-2-1976, Government employee living in Government quarters in M.C.D. area were exempt from making security deposits for electric connection. In view of the difficulties experienced by DESU in recovering huge

arrears of electricity consumption charges outstanding against the outgoing allottees, it was decided to treat the allottees of Government accommodation at par with the other consumers of DESU in the matter of accepting cash security deposits w.e.f. 1-2-1976. The matter was also discussed in a meeting held in the Ministry of Works & Housing in September, 1976 in which representatives of Ministry of Home Affairs/Finance and DESU were present. DESU agree to impose a moratorium on its decision to take security deposits from the allottees of Government accommodation and its period was also extended twice. But in view of unfavourable response from the various Ministries in respect of realisation of outstanding dues against Government employees living in Government quarters, DESU had to revert to its decision of taking cash security deposits from Government employees. Accordingly, it was ordered in July, 1977 that cash security deposits be taken from Government employees living in Government accommodation treating them at par with other electricity consumers of Delhi. This decision is still in force and it is not proposed to revise the same.

D.P.C. for CAMERAMEN

2585. SHRI BASUDEV ACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons why D.P.C. for cameramen has not been done so far;

(b) when it is expected;

(c) who are eligible;

(d) the reasons why Cameramen of Doordarshan do not get any promotions after working about 10 years; and

(e) whether there are provisions of selection grade as are applicable to Government servants (7th year, 10th year and 14th year)?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The D.P.C. for

considering promotion of Cameraman Gade II to the post of Cameraman Grade I was last held on 9-3-1983.

(c) Cameraman Grade II of Doordarshan with 3 years service in the Grade are eligible to be considered for promotion as Cameraman Grade I.

(d) The promotion depend on the availability of vacancies in the category of Cameraman Grade I.

(e) At present, there is no such proposal.

Uniform for Price of Coal and Coke

2586. SHRI R. L. BHATIA: Will the Minister of ENERGY be pleased to state:

(a) whether he is aware that Punjab being a border State being far away from the coal pit-heads has to pay almost double the price for coal as compared to the units existing in the States of Bihar, West Bengal and even U.P.;

(b) whether Government have considered the expediency of adopting a uniform F.O.R. Price irrespective of Station for making the coal and coke available to the industry in Punjab on the same pattern as the supply of pig iron, iron and steel; and

(c) if not, the reasons therefor and whether Government now propose to do the needful?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH):—(a) It is a fact that the price of coal in States far away from the collieries is substantially higher than in areas nearer to the collieries. This is because of the extra freight charges involved.

(b) and (c). Coal prices are fixed FOR pithead. It is not feasible to fix uniform destination prices for coal due to large number of sources of supply and different varieties of coal. There is no proposal under consideration of Government at present to introduce uniform destination prices.

Booking of Cinema Halls in Advance of Censor Certificates

2587. SHRI MANOHARLAL SAINI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: (

(a) whether it is a fact that the law does not allow a duplicate print to be made and cinema halls cannot be booked in advance before a film gets a censor certificate but in majority of cases, these rules are being flouted as halls and laboratories have to be booked long in advance for the release of a film on a particular Friday;

(b) if so, how is that halls are booked in advance for the simultaneous release of a film when a censor certificate has not been obtained; and advance booking at cinema halls started long before the prints are ready; and

(c) what steps have been taken to check the flagrant violation of the rules of censorship by the producers of films together with details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) and (b). There is no provision in the Cinematograph Act, 1952 or in the Cine motograph (Censorship) Rules, 1958 to the effect that a duplicate print is not allowed to be made before a film is granted a censor certificate. There is also no law in Central Excise to prevent any laboratory taking second print before obtaining a censor certificate.

There is also no provision in the Cinematograph Act, 1952 or in the rules framed thereunder which does not allow advance booking of film in the cinema halls until a film gets a censor certificate.

(c) The question of violation of the rules of censorship in this regard does not arise because of the reasons explained in answer to part (a) & (b) above. However, the Board of Film Censors has repeatedly advised film producers' organisations not to schedule releases before obtaining the Censor Certificate.